

1./ 4.7.96. Counsel for the applicant : Shri T.P. Rastogi.

Heard learned counsel for the applicant on the question of admission. The applicant in this OA had applied for certain post which was advertised through local News Paper and he had sent his application and as per statement he fulfilled all the eligibility conditions. However, the applicant was not called for any interview and was not selected even though certain posts advertised are reported to be vacant. The applicant made several representations to the UPSC to ascertain the reasons for not being considered and that has not been replied to so far. The last reminder sent was in July, 1995 which was again activated after the applicant filed this OA and has sent reminder to the Commission only on 4.7.96. After hearing Rastogi I find that the applicant has absolutely no nexus to the post. He has right to be considered against the advertisement made by the UPSC. However, if the UPSC had taken a little considerate view in the matter, they could have replied to the representation telling the applicant where actually he stood in the matter of selection. This could have avoided this kind of unnecessary litigation. This OA is disposed of with a direction that the UPSC shall send reply to the applicant within 45 days from the date of passing of this order. This OA is totally non-maintainable and therefore disposed of with the above direction.


(N.K. Verma)
Member (A)